



THE TAMIL NADU LEGISLATIVE ASSEMBLY

SEVENTH LEGISLATIVE ASSEMBLY

**EIGHT SESSION - SECOND MEETING
(From 3rd March 1984 to 28th April 1984)**

RESUME OF BUSINESS

**Government of Tamil Nadu
1984**

**Legislative Assembly Department
Fort St. George, Madras-600009**

PREFACE

This publication contains a brief resume of the Business transacted by Tamil Nadu Legislative Assembly during its Second Meeting in the session of the Seventh Legislative Assembly held from 3rd March, 1984 to 28th April, 1984.

Madras – 600 009
Dated- 14th June 1984

G.M. ALAGARSWAMY
Secretary

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**TAMIL NADU LEGISLATIVE ASSEMBLY
SEVENTH ASSEMBLY- EIGHTH SESSION-SECOND MEETING**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 3RD MARCH, 1984 TO 28TH APRIL, 1984.**

I. DURATION OF THE MEETING.

The Second Meeting of the Eighth Session of the Seventh Legislative Assembly commenced on the 3rd March, 1984 was adjourned *sine die* on the 28th April 1984.

II. PROROGATION.

The Eighth Session of the Seventh Tamil Nadu Legislative Assembly was prorogued with effect from the 14th May 1984.

III. ACTUAL DAYS OF SITTINGS OF THE ASSEMBLY.

Tamil Nadu Legislative Assembly met for 38 days during the period 3rd March 1984 to 28th April, 1984 on the following dates:-

3rd March, 1984, 5th March, 1984, 6th March, 1984, 7th March, 1984, 8th March, 1984, 9th March, 1984, 10th March, 1984, 12th March, 1984, 13th March, 1984, 14th March, 1984, 15th March, 1984, 16th March, 1984, 19th March, 1984, 20th March, 1984, 21st March, 1984, 22nd March, 1984, 23rd March, 1984, 24th March, 1984, 26th March, 1984, 27th March, 1984, 28th March, 1984, 29th March, 1984, 30th March, 1984, 31st March, 1984, 9th April, 1984, 10th April, 1984, 11th April, 1984, 12th April, 1984, 16th April, 1984, 17th April, 1984, 18th April, 1984, 19th April, 1984, 23rd April, 1984, 24th April, 1984, 25th April, 1984, 26th April, 1984, 27th April, 1984, and 28th April, 1984.

It also met in the evening for 7 days on the following dates:-

7th March, 1984, 15th March, 1984, 20th March, 1984, 22nd March, 1984, 17th April, 1984, 18th April, 1984, 24th April, 1984.

In terms of Hours it sat for 196 Hours and 55 minutes.

IV. OBITUARY REFERENCES.

Obituary References were made in the Assembly on the demise of the following Former Members of the Assembly on the dates noted against each:-

<i>Serial number and name (1)</i>	<i>Constituency (2)</i>	<i>Period in which served as Member (3)</i>	<i>Date of Demise (4)</i>	<i>Date on which reference was made in the House (5)</i>
1. Thiru C.Chinnavellaiyan.	Sendamangalam(S.T.) Salem District	1971-76	20 th February 1984	5 th March 1984
2.Thirumathi Bhupathi raju Bangaramma	Bhimavaram (West Godavari District) in the Composite State of Madras	1946-52	24 th February 1984	5 th March 1984
3.Thiru G. Samiakkorayar	Saliangalam, , Thanjavur District.	1952-57	16 th March 1984	21 st March 1984
4.Thiru A.M.P.S. Balangadharan	Nagapattinam , Thanjavur District.	1962-67	25 th March 1984	27 th March 1984
5.Thiru T. Karaiagounder	Chengam, North Arcot District.	1957-62	30 th March 1984	9 th April 1984
6.Thiru M. Kumaran	Chirakkal, General Rural in the Composite, State of Madras	1946-52	19 th April 1984	28 th April 1984

V. QUESTIONS.

Five Hundred and Thirty Five Starred Questions and one Short Notice Question were answered on the floor of the House; Answers to Nine Hundred and Sixty Unstarred Questions were placed on Table of the House.

VI. HALF-AN-HOUR DISCUSSION ON MATTER OF PUBLIC IMPORTANCE UNDER RULE 53 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

On the 19th March 1984, Thiru R. Umanath initiated discussion for half an hour on the following matter of public importance:-

“Charges leveled against the former Principal, Regional Engineering College, Tiruchirappalli”.

Hon. Minister for Education replied on the Debate.

VII. STATEMENTS MADE BY MINISTERS UNDER RULE 106 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

During the period under review Five Statements were made under 106 of the Tamil Nadu Legislative Assembly Rules.

(1) On the 8th March 1984, Hon. Minister for Revenue made a statement in regard to the damages caused by the heavy rain and flood in Madurai and Ramanathapuram Districts on 6th March 1984 and 8th March 1984.

(2) On the 12th March 1984, Hon. Leader of the House made a statement in regard to the damages caused by the flood in Ramanathapuram, Madurai and Tirunelveli Districts and on the Relief Works given to the public.

(3) On the 15th March 1984, Hon. Leader of the House made a statement in regard to the findings of the Justice T. Ramaprasada Rao's commission of Inquiry.

(4) On the 30th March 1984, Hon. Thiru K. Kalimuthu, Minister for Agriculture in regard to the acceptance of certain demands of the students of Agricultural and Annamalai Universities who were on an indefinite fast.

(5) On the 11th April 1984, Hon. Thiru C. Arraganayagam, Minister for Education, made a statement in regard to the decision of the Government on the demands of the Teaching and Non-Teaching Staff of the Tamil Nadu Government and Private Colleges.

VIII. STATEMENTS MADE UNDER RULE 107 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

During the period two Statements were made under Rule 107 of the Tamil Nadu Legislative Assembly Rules:-

(1) On the 22nd March 1984, Hon. Thiru S. Raghavanandham, Minister for Labour made a Statement correcting the answer given to a supplementary question to Question No.273 answered on the floor of the House on 12th March 1984.

(2) On the 24th March 1984, Hon. Thiru S. Muthusamy, Minister for Transport made a statement correcting the reply given on the floor of the House on 20th March 1984 on the discussion of voting of Demands for the year 1984-85.

IX. ADJOURNMENT MOTIONS

The following notices of Motions for Adjournment of the Business of the House were brought before the House and the Hon. Speaker was held his consent to raise the same after hearing both the Members and Hon. Ministers concerned.

<i>Serial Number</i> (1)	<i>Date</i> (2)	<i>Name of the Members</i> (3)	<i>Subject</i> (4)
1.	6 th March 1984	Thiruvallargal: S. Sivasamy T.K. Nallappan A. Rahman Khan M.Appadurai P. Uthirapathi K. Kallan M. Renganathan R. Karuppaiah M.Arumugam A.T. Karuppaiah S. Balan R. Rajamanickam P. Eswaramoorthy alias Soranam N. Varadarajan D.Mony D. Nedumaran R. Krishnan R. Navaneetha Krishna Pandian	Attack on Tamil people in Banglore in retaliation of the incident that took place in Udhagamandalam at time of film shooting Thiru Rajkumar party on 4 th March 1984.
2.	7 th March 1984	Thiruvallargal: D. Prurshothaman R. Karuppaiah M. Appadurai P. Uthirapathi T.K. Nallappan D.Mony K.R. Sundaram P. Eswaramoorthy alias Soranam N. Varadarajan	Death of one Thiru Manickam under the Police custody in Saidapet Police Station.

<i>Serial Number</i>	<i>Date</i>	<i>Name of the Members</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
3.	8 th March 1984	Thiruvallargal: P. Eswaramoorthy alias Soranam R. Karuppaiah M. Appadurai T.K. Nallappan	Death of 3 persons in accident near Thozhudur in which a Thiruvalluvar Transport Corporation Bus and Private Lorry collide
4.	9 th March 1984	Thiruvallargal: P. Ponnurangam R. Karuppaiah T.K. Nallappan A.T. Karuppaiah S.Sivasamy P. Eswaramoorthy alias Soranam R. Umanath D. Mony M.Sellamuthu K.R. Sundaram J.S.Raju L.Elayaperumal Tmt.D. Yasodha N.S.V. chithan D. Purushothaman R. Navaneethakrishna pandian R.Krishnan S. Balan	Unrest prevailing among college students in Madras City due to the fast undertaken by the students residents of Adi-Dravidar Hostel in Madras City.
5.	12 th March 1984	Thiruvallargal: P. Eswaramoorthy alias Soranam P. Ponnurangam S. Sivasamy.	Attack on the Fishermen of Tamil Nadu near Rameswaram by the Srilanka Naval Force
6.	15 th March 1984	Thiruvallargal: R. Karuppaiah S. Alagarsamy S.Sivasamy M.Appadurai M. Arumugam P. Uthirapathi N.A. Poongavanam J.S.Raju	Strike by the workers of the Karur Spinning Mill since 17 th January 1984.

<i>Serial Number</i>	<i>Date</i>	<i>Name of the Members</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
7.	20th March 1984	Thiruvallargal: D.Mony R. Karuppaiah T.K. Nallappan P.Uthirapathi A.T. Karuppaiah S.Sivasamy P. Eswaramoorthy alias Soranam	Reduction in allotment of rice to this State by the Central Government and the consequent sufferings of people.
8.	21 st March 1984	Thiruvallargal: R.Rajamanickam P.Eswaramoorthy alias Sornam R. Krishnan J. Hemachandran N.S.V. Chitthan	Refusal of the Auto rickshaw Drivers parked in the M.L.A'S Hostel to ply their vehicles when approached by members and demanding higher rates above the metre rate.
9.	22 nd March 1984	Thiruvallargal: K.P. Palaniappan P. Eswaramoorthy alias Soranam J.Hemachandran	Death of one Selvi Usha of Neyveli on 26 th February 1984 under suspicious circumstances.
10.	24 th March 1984	Thiruvallargal: T.K. Nallappan P. Uthirapathy A.T. Karuppaiah S.Sivasamy P.Eswaramoorthy alias Sornam R,Umanath	Short supply of coal from Singareni and consequent non-functioning of certain units in Ennore Thermal Plant.
11.	24 th March 1984	Thiruvallargal: K.R. Sundaram N.Palanivel D.Venugopal N.A. Poongavanam R. Krishnan	Death of an Adi-Dravida girl Maheswari, working as a midwife in public Health Centre in Anaipogi Village in North Arcot District

<i>Serial Number</i>	<i>Date</i>	<i>Name of the Members</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
12.	26 th March 1984	Thiruvallargal: P.Eswaramoorthy alias Sornam R,Umanath J.Hemachandran M.Sellamuthu D.Mony N.Palanivel K.R. Sundaram M. Appadurai S.Sivasamy M. Arumugam R. Karuppaiah S.Alagarsamy N.S.V. Chitthan L.Balaraman L. Elayaperumal	Indefinite fast under taken by the prisoners in Madurai and Trichy Jails.
13.	28 th March 1984	Thiruvallargal: S.Balan D.Venugopal S.Ramalingam K.Ramani P.Eswaramoorthy alias Soranam R.Krishnan T.K. Nallappan N.A. Poongavanam A.T.Karuppaiah M.Appadurai P. Uthirapathy N.S.V. Chithan L. Balaraman L.Elayaperumal D.Mony N.Palanivel	Hunger-Strike by the students of the Madurai Coimbatore and Annamalai Agricultural Universities.

<i>Serial Number</i>	<i>Date</i>	<i>Name of the Members</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
14.	30 th March 1984	Thiruvalargal: P.Eswaramoorthy alias Soranam R. Umanath K.R.Sundaram S.Alagarsamy R.Karuppaiah T.K. Nallappan P.Uthirapathy N.A. Poongavanam M. Appadurai M. Arumugam A.T. Karuppaiah P.Nedumaran D.Duraimurugan A. Rahman Khan Anbil Dharmalingan S.Balan B.Sundaram D. Rajarathinam M.Aranganathan R. Navaneethakrishna pandian S.N. Ramasamy P. Viyajaraghavan A. Sahul Hameed	Attack on the Ceylon Tamils again in Srilanka.
15.	31 st March 1984	P. Ponnurangam S. Rathinaraj K.P. Palaniappan T..Arumugam R.Krishnan D.Mony P.Eswarmoorthy (alias) Soranam N.Palanivel J.Hemachandran N.Varadarajan R.Umanath M.Appadurai T.K. Nallappan N.S.V.Chitthan L.Balaraman O.Subramanian L.Elayaperumal.	Boycott of invigilators work for the University Examinations by the College lecturers in the State.

<i>Serial Number</i>	<i>Date</i>	<i>Name of the Members</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
16.	11 th April 1984	Thiruvallargal: S.Ramalingam R. Rajamanickam E.M.S. Parkeer Mohamed S.Sivasamy D.Mony M.Sellamuthu K.R.Sundaram S.Alagarsamy T.K. Nallappan R.Karuppaiah P.Uthirapathi M.Arumugam P.Ponnurangam R.Navaneethakrishna pandian S.N. Ramasamy.	Prevalence of cholera in the Thiruvallaimaruthur area resulting in the death of two persons.
17.	12 th April 1984	Thiruvallargal: R.Umanath M.Sellamuthu R.Krishnan R.Rajamanickam P.Eswaramoorthy alias Soranam R.Karuppaiah T.K. Nallappan P.Uthirapathi S.Sivasamy M.Arumugam P.Nedumaran R.Navaneethakrishna pandian S.N. Ramasamy	Death of a person in Police lock-up in Kumbakonam

<i>Serial Number</i>	<i>Date</i>	<i>Name of the Members</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
18.	16 th April 1984	Thiruvallargal: P.Eswaramoorthy alias Soranam R.Navaneethakrishna Pandian Thirumathi A.S. Ponnammal Thiruvallargal:- A.Sahul Hameed A.Rahuman Khan N.Varadarajan K.R. Sundaram R.Kaurppaiah N.A. Poongavanam N. Appadurai	Arrest and detention of Thiru P.Nedumaran, M.L.A., at Madurai.
19.	17 th April 1984	Thiruvallargal: R.Umanath R.Krishnan P.Eswaramoorthy alias Soranam K.R. Sundaram N. Varadarajan R.Karuppaiah S.Alagarsamy M. Arumugam S.Balan Babu Janarthanam P.S. Thiruvengadam Anbil P.Dharmalingam J.S. Raju K. Ramani P.M. Thangavelraj S.Rajaraman.	Situation arising due to the strike by workers of the Karur Spinning Mill and the indefinite fast undertaken by all party leaders since 8 th April 1984 in support of the workers.
20.	18 th April 1984	Thiruvallargal: P.Eswaramoorthy alias Soranam R.Karuppaiah T.K.Nalappan R.Umanath R.Krishnan M.Appadurai N.Varadarajan	Strike by the Handloom workers throughout Tamil Nadu on 9 th April 1984 demanding minimum wages and arrest of many workers.

<i>Serial Number</i>	<i>Date</i>	<i>Name of the Members</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
21.	19 th April 1984	Thiruvallargal: S.Ramalingam O.Subramanian N.Sivagnanam S.Rajaraman E.S.M. Pakeer Mohamed P.Eswaramoorthy alias Sornam T.K.Nallappan M.Appadurai	Lathicharge by the Police in Kumbakonam on 14 th April 1984 on the Members of the political parties who were on a fast, condemning the death of one person in Police lock-up.
22.	23 rd April 1984	Thiruvallargal: S.Alagarsamy R.karuppaiah T.K. Nallappan N.A.Poongavanam S.Sivasamy S.Balan P.Eswaramoorthy alias Soranam N.V.N. Somu R.Krishnan N.Palanivel J.Hemachandran K.R. Sundaram N.S.V. Chitthan O.Subramanian L.Elayaperumal.	Anxiety prevailing among the Public consequent of the announcement on Hon. Minister for Environmental Pollution control regarding the closure of Basin Bridge Power Plant.
23.	24 th April 1984	Thiruvallargal: J.Hemachandran M.Sellamuthu	The fire opened by Customs Officials on 17 th April 1984 at Vettaikraran Irruppu near Nagapattinam resulting in the death of Thiru Panneer selvam.

<i>Serial Number</i>	<i>Date</i>	<i>Name of the Members</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
24.	27 th April 1984	Thiruvallargal: P.Ponnurangam P.Eswaramoorthy alias Soranam R.Umanath J.Hemachandran M.Sellamuthu T.K. Nallappan A.T.Karuppaiah N.A. Poongavanam M. Appaduraivanam R. Krishnana	Damages caused to the fisherman community residing at Royapuram Thondiarpet and Kasimedu due to the fire accident on 5 th April 1984 and again on 18 th April 1984.
25.	28 th April 1984	Thiruvallargal: P.Ponnurangam K.R.Sundaram N.Palanivel D.Mony J.Hemachandran R.Krishnan P.Eswaramoorthy alias Soranam N. Sankarayya R.Karuppaiah O.Subramanian N.Varadarajan K.P. Palaniappan N.V.N. Somu M.Appadurai.	Death of Muniyandi in Police Custody in Keelakarai Village in Ramanathapuram district.

**X. CALLING ATTENTION NOTICES UNDER RULES 54 OF THE TAMIL NADU
LEGISLATIVE ASSEMBLY RULES.**

Statements were made on the floor of the House by the Hon. Ministers under Rule 54 of the Tamil Nadu Legislative Assembly Rules on the following matters of urgent public importance.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister</i>	<i>Ministers who made the statement.</i>	<i>Subject</i>
(1)	(2)	(3)	(4)	(5)
1.	7 th March 1984	Thiruvallargal: P.Eswarmoorthy (alias) Soranam S.Alagarsamy T.K.Nallappan M.Appadurai P.Uthirapathi D.Mony K.R.Sundaram P.S. Thiruvengadam N.S.V. Chitthan L.Elayaperumal V.Karuppasami pandian R.K. Perumal R.Krishnan N.Varadarajan P. Ponnurangam R.Amirtharaj V.Rajasekaran R.Rajamanickam P.Durairaj M.John Vincent.	Hon. Minister for Revenue	The plight of the public of Southern Districts particularly Tirunelveli District due to the recent heavy rain and floods.
2.	8 th March 1984	Thiruvallargal P.Eswarmoorthy (alias) Soranam K.R.Sundaram N.Palanivel	Hon. Minister for Information and Religious Endowments	The action of the Officials of Forest Department who prevent hunting of wild pigs that cause damages to agricultural lands in Ambasamu-Dram Constituency.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister</i>	<i>Ministers who made the statement.</i>	<i>Subject</i>
(1)	(2)	(3)	(4)	(5)
3.	8 th March 1984	Thiruvallargal P.Ponnurangam	Hon. Minister for Public Works	The Plight of the Public certain parts of Royampurm Slum Clearance Scheme areas in Madras City due to lack of facilities like drinking water, drainage, removal of garbages and desilting of wells.
4.	9 th March 1984	Thiru M. Chinnaraj	Hon. Minister for Information and Religious Endowments.	The action of forest department officials in preventing the road development works in Palamalai Tribal Colony in Perinaicken palayam Panchayat Union in Coimbatore taluk.
5.	9 th March 1984	Thiru P.S.Thiruvengadam	Hon. Minister for Education	Anxiety prevailing among the parents and students studying in private Teachers Training Schools in South Arcot and North Arcot Districts as whether Government would recognise the above schools and provide jobs after training in Government School.
6.	12 th March 1984	Thiru P.S. Thiruvengadam	Hon. Minister for Backward Classes	Encroachment of places earmarked for the washermen by some private persons in Tiruvannamalai Town in North Arcot District.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister</i>	<i>Ministers who made the statement.</i>	<i>Subject</i>
(1)	(2)	(3)	(4)	(5)
7.	13 th March 1984	Thiruvallargal R.Umanath K.Ramani P.Eswaramoorthy alias Soranam K.R.Sundaram T.K.Nallappan M.Appadurai N.A.Poongavanam S.Sivasami A.T.Karuppiah	Hon. Minister for Labour	The fall of the Chimney in Neyveli Thermal Power Station on 16 th February 1984 causing the death of six worker and severe injury to 20 workers engaged in the construction work.
8.	13 th March 1984	Thiru S.Balan	Hon. Minister for Public Works	The collapse of front ceiling of about 1,000 houses of Slum Clearance Board in Sathiamoorthy Nagar, Viyasarbadi, resulting in the death of some persons and causing stagnation of drainage water.
9.	14 th March 1984	Thiruvallargal P.Eswaramoorthy alias Soranam R.Thamarikkani.	Hon. Minister for Education.	The anxiety-prevailing among the parents and the students due to increase in the cost of note books in Tamil Nadu
10.	15 th March 1984	Thiruvallargal S.Balan N.S.V. Chithan D.Purushothaman B.Ponnurangam L.Elayperumal N.V.N. Somu A.Selvarasan A.Rahman Khan Dr.K. Sowrirajan P.Nedumaran T.K.Nallappan P.Eswaramoorthy alias Soranam R.Navaneetha Krishnapandian	Hon. Minister for Local Administration.	Menace caused by antisocial elements during nights in the slum areas and middle class localities in Madras City due to non-burning of street lights.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister</i>	<i>Ministers who made the statement.</i>	<i>Subject</i>
(1)	(2)	(3)	(4)	(5)
11.	16 th March 1984	ThiruR.Thamaraikkani	Hon. Minister for Finance	Situation arising due to the Lottery Agents in Tamil Nadu particularly in Madras City ignoring the Tamil Nadu Raffle Tickets
12.	20 th March 1984	Thiru S. Semmalai	Hon. Minister for Dairy Development	Non payment of procurement prices for milk by the District Co-operative Milk Produces Federation to the Co-operative Milk produces Societies in Salem district.
13.	20 th March 1984	Thiruvallargal M.Appadurai M.Arumugham T.K.Nallappan N.A. Poongavanam	Hon. Minister for Education	The anxiety prevailing among students and parents due to certain drawbacks in the Central valuation system for the Degree Classes in Madras University.
14.	21 st March 1984	Thiruvallargal J.Hemachandran D.Mony M.Sellamuthu P.Eswaramoorthy alias Sornam R.Krishnan N.Palanivel	Hon. Minister for Labour	Injury caused to workers due to the burst of a boiler in a factory in Ennore on 2 nd March 1984.
15.	21 st March 1984	Thiruvallargal R.Thamaraikkani M.Chinnasamy P.Venkatasubramanian	Hon. Minister for Handlooms and Co-operation.	The plight of weavers due to stagnation of handloom clothes worth about Rs.70 crores and non payment by Co-optex for the clothes procured from Co-operative Societies.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister</i>	<i>Ministers who made the statement.</i>	<i>Subject</i>
(1)	(2)	(3)	(4)	(5)
16.	22 nd March 1984	Thiruvallargal- N.Varadarajan N.Palanivel D.Mony R.Umanath R.Thamarikkani	Hon. Minister for Health	Breakout of cholera in Southern parts of Tamil Nadu particularly in Dindigul Town and adjoining villages.
17.	22 nd March 1984	Thiruvallargal P. Ponnurangam T.K. Nallappan P.Uthirapathi R.Karuppiyah M.Appadurai A.T. Karuppiyah C.Palnimuthu.	Hon. Minister for Transport.	Collision of Express belonging to Thiruvalluvar Transport Corporation with a private bus on 10 th March 1984 near Salem resulting in the death of four passengers and injury to 32 passengers.
18.	23 rd March 1984	Thiruvallargal S.Alagarsamy R.Karuppiyah S.Sivasamy P.Uthirapathy M.Arumugam M.Appadurai N.A. Poongavanam	Hon. Minister for Health.	Non-issue of diploma to the students who have passed D.pharm Course in Thanjavur Medical College.
19.	23 rd March 1984	Thiruvallargal D.Mony S..Rathinaraj P.Vijayaraghavan.	Hon. Minister for Rural Industries.	Anxiety prevailing among the public due to non-functioning of the coir industry in certain villages in Kanyakumari district.
20.	24 th March 1984	Thiruvallargal M.S. Manickam M.Sellamuthu D.Mony R.Krishnan J.Hemachandran P.Eswaramoorthy alias Soranam	Hon. Minister for Labour	The plight of labourers due to the closure of Wimco Salt Factory at Vedaranyam.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister</i>	<i>Ministers who made the statement.</i>	<i>Subject</i>
(1)	(2)	(3)	(4)	(5)
21.	24 th March 1984	Thiru S.Sivasamy	Hon. Minister for Irrigation.	Necessity to fill up the tanks between Madurai and Manamadurai with water from vaigai Dam.
22.	26 th March 1984	Thiruvallargal R.Navaneetha krishna pandian R.Karuppiyah R.Umanath	Hon. Minister for Education.	Strike by the Students of Government Higher Secondary School, Sengottah, Tirunelveli district.
23.	26 th March 1984	Thiruvallargal P.Venkatasubramanian, S.Semmalai	Hon. Minister for Handlooms and Co-operation.	Plight of weavers due to non-availability yarns and co-operative Handloom Weavers Societies in Tharamangalam Constituency and in Cheingleput distict.
24.	27 th March 1984	Thiruvallargal D.Mony R.Krishnan P.Ponnurangam P.Vijayaraghavan J.Hemachandran P.Eswaramoorthy alias Soranam R.Umanath	Hon. Minister for Health	Death of four occupants of the Jeep which met with an accident while returning from Family Planning Centre at Kottaiyam in Kanyakumari district.
25.	27 th March 1984	Thiru R.Thamaraikkani	Hon. Minister for Social Welfare.	Non-receipt of pension amount by the old age pensioners, widows and physically handicapped persons belonging to certain villages in Thiruvilliputhur Constituency in spite of sanction of person by Government.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister</i>	<i>Ministers who made the statement.</i>	<i>Subject</i>
(1)	(2)	(3)	(4)	(5)
26.	28 th March 1984	Thiruvallargal N.A. Ponngavanam T.K. Nallappan S.Alagrsamy K.R.Sundaram M.Appadurai G.Moorthy	Hon. Chief Minister	Need to take action against the youths who misbehaved with ladies in Thandalam Krishnavaram village in Katpadi Constituency.
27.	28 th March 1984	Thiru P.Thamaraikkani.	Hon. Minister for Information and Religious Endowments.	Closure of Vasantha Mandapam in Shiva temple in Thiruvilliputhur where Thirumalai Naicker and Chokkappa Naicker statues are installed.
28.	30 th March 1984	Thiruvallargal P.Uthirapathi T.K. Nallappan N.A. Poongavaram R.Thamaraikkani	Hon. Minister for Environmental Pollution Control.	Prevalence of diseases among the cattle due to efflux of drainage water into Kudamurutti River by Arrooran Sugar Factory in Vadapathimangalam, Thanjavur district.
29.	31 st March 1984	Dr. K. Samarasam.	Hon. Minister for Local Administration.	The plight of the public due to efflux of drainage water into the irrigation canals in Kaveripattinam in Dharmapuri District.
30.	10 th 1984	ThiruJ.C.D. Prabhakaran	Hon. Minister for Local Administration	Action of the unauthorized persons in collecting huge amount from the public for using the Municipal burial ground in Ambattur.
31.	12 th April 1984	Dr. K. Samarasam	Hon. Minister for Irrigation	Closure of Channel from South Pennai River leading to Devirahalli tank affecting cultivation in Kaveripattinam Union area.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister</i>	<i>Ministers who made the statement.</i>	<i>Subject</i>
(1)	(2)	(3)	(4)	(5)
32.	16 th April 1984	Thriu. J.C.D. Prabhakaran	Hon. Minister for Rural Industries.	Efflux of drainage with the drinking water in the Ambattur Industrial Estate Workers Colony.
33.	17 th April 1984	Thiruvalargal R.Karuppiah S.Alagarwamy T.K.Nallappan M.Arumugam M.Appadurai	Hon. Minister for Irrigation	Action of certain rich farmers in closing down the irrigation channel in Sathinancheri lake in Uthiramerur Taluk resulting in the hardship to small farmers.
34.	18 th April 1984	Thiruvalargal T.K.Nallappan S.Sivasamy P.Uthirapathy M.Araganathan K.Kallan K.Hutchi	Hon. Chief Minister	The clash between the bus passengers and the police in Om Nagar area in Kothagiri Taluk in Nilgris District on 2 nd March 1984.
35.	18 th April 1984	Thiruvalargal D.Veneugopal P.Eswaramoorthy alias Soranam	Hon. Minister for Agriculture.	Anxiety prevailing among agriculturists due to drying of coconut trees in North Arcot and Kanniyakumari District.
36.	19 th April 1984	Thiru Tiruppur R. Manimaran	Hon. Minister for Dairy Development	Need to have another Dairy Farm in Madras City in view of the increasing population.
37.	19 th April 1984	Thiru R.Thamaraikkani	Hon. Minister for Adi-Dravidar Welfare.	The plight of quarry workers in Madras working as bonded labourers under the contractors.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister</i>	<i>Ministers who made the statement.</i>	<i>Subject</i>
(1)	(2)	3)	(4)	(5)
38.	23 rd April 1984	Thirumathi A.S. Ponnammal.	Hon. Minister for Agriculture	The plight of coffee growers in Western hill, kodaikkanal hill, Pannaikkadu hill, Thandikudi, Bodi and Sirmalai areas in Madurai District.
39.	23 rd April 1984	Thiruvallargal R.Karuppiyah S.Alagarswamy T.K. Nallappan M.Arumugam M.Appadurai.	Hon. Minister for Irrigation.	Damages caused to the irrigation channel in Melanallathur big lake in Thiruvallur Taluk, Chingalpattu District by the Hindustan Motors Company.
40.	24 th April 1984	Thiru J.C.D Prabhakaran	Hon. Minister for Labour	The dilapidated condition of Avadi Ambattur Road leading to frequent Road accidents.
41.	24 th April 1984	Thiru N.Palanivel	Hon. Minister for Health	Plight of the patients due to non-availability of x-ray films in Government Hospital, Palani.
42.	25 th April 1984	Thiru R.Periyasamy	Hon. Minister for Education.	The dilapidated condition of the wall of the proposed science laboratory of Government Boys High School, Mettupalayam in Tottiyam Constituency.
43.	25 th April 1984	Thiru M.S. Manickam	Hon. Minister for irrigation.	Need to repair the regulator and to construct mud-bunds to prevent sea water entering into Managkondan, Mulliar, Adappar rivers in Vedaranyam Taluk.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister</i>	<i>Ministers who made the statement.</i>	<i>Subject</i>
(1)	(2)	(3)	(4)	(5)
44.	26 th April 1984	Thiruvallargal K.Ramani P.Eswaramoorthy alias Soranam K.R. sundaram J. Hemechandran M. Arumugam M. Appadurai T.K. Nalappan N.a. Poongavanam R. Krishnan	Hon. Minister for Labour	The plight of more than 800 families of labourer due to the closure of Janardhan Mill Singanallur, Coimbatore District.
45.	27 th April 1984	Thiruvallargal P.S.Thiruvengadam D.Venugopal.	Hon. Minister for Local Administration	Plight of people in Kalasapakkam Panchayat in North Arcot District due to the action of special Officers in insisting separate meters for giving water connections.
46.	28 th April 1984	Thiruvallargal P.Eswaramoorthy alias Soranam M.Appadurai	Hon. Minister for Agriculture.	Anxiety prevailing among the public due to the growth of Parthenium plants in and around Tirunelveli Railway Station.
47.	28 th April 1984	Thiruvallargal Dr.K.P. Ramalingam M.Vincent V.Sathiamoorthy K.Balasubramanian A.Vellaiswamy M.S. Manickam N.S.V. Chitthan K.Kallan S.Rajaraman	Hon. Minister for Health	Discontinuances of the two years Diploma Course in Pharmacy conducted in Government Medical Colleges in Tamil Nadu.

XI. FINANCIAL BUSINESS.

The Budget for the year 1984-85 was presented to the Legislative Assembly by the Hon. Dr.V.R. NEDUNCHEZHIAN, Minister for Finance on 3rd March 1984.

The general discussion on the Budget took place for 6 days on 8th March 1984, 9th March 1984, 10th March 1984 12th March 1984, 13th March 1984 and 14th March 1984.

The Hon. Minister for Finance replied to the debate on 14th March 1984 Discussion on the Voting on Demand for Grants took place on the following dates.

15th March 1984, 16th March 1984, 19th March 1984, 20th March 1984, 21st March 1984, 22nd March 1984, 23rd March 1984, 24th March 1984, 26th March 1984, 27th March 1984, 29th March 1984, 30th March 1984, 31st March 1984, 9th April 1984, 10th April 1984, 11th April 1984, 12th April 1984, 16th April 1984, 17th April 1984, 18th April 1984, 19th April 1984, 23rd April 1984, 24th April 1984, 25th April 1984, and 26th April 1984.

Voting on Demands lasted for 25 days from 15th March 1984 to 25th April 1984.

Out of 2,273 Cut Motions received, 2,123 were admitted of which 158 were moved and they were withdrawn or deemed to have been withdrawn.

The Appropriation Bill (The Tamil Nadu Appropriation (No.2) Bill, 1984 (L.A.Bill No.35 of 1984), relating to the Budget for the year 1984-85 was introduced in the Assembly on the 26th April 1984 and it was taken up for consideration on the 27th April 1984 and it was passed on the same day.

2. On the 23rd March 1984, Hon. Minister for Finance laid the Demands for Advance Grants during the year 1984-85. On 27th March 1984, Hon Minister for Finance moved that the Advance Grants for the year 1984-85 (vote on Account) and it was put and carried on grants were made. The appropriation Bill relating to advance grants (Vote on Account) (The Tamil Nadu Appropriation (Vote on Account) Bill 1984, (L.A.Bill No.25 of 1984)) was introduced on 27th March 1984 and was considered and passed on 28th March 1984.

3. On 23rd March 1984. the Hon. Minister for Finance presented the Final Supplementary Statement of Expenditure for year 1983-84. On 27th March 1984, the demands for grants were put to vote and carried. The Appropriation Bill relating to Final Supplementary Statements of Expenditure (The Tamil Nadu Appropriation Bill, 1984 (L.A.Bill No. 26 of 1984) was introduced on the same day and was considered and passed on 28th April 1984.

XII. LEGISLATIVE BUSINESS

During the period 21 Bills were introduced of which 13 were considered and passed.

Bills introduced during the previous sessions of the Assembly were also considered and passed. The details are as follows:-

<i>Serial Number</i>	<i>Name of the Bills.</i>	<i>Date of Introduction</i>	<i>Date of Consideration and Passing</i>
(1)	(2)	(3)	(4)
1.	The Tamil Nadu Scrap Merchants and Dealers in Second Hand property and Owners of Automobile workshop and Tinker Shops (Regulation, Control and Licencing) Bill, 1984 (L.A.Bill No.16 of 1984)	5 th March 1984	---
2.	The Tamil Nadu Recognised Private Schools (Regulation) and Private Colleges (Regulation) Amendment Bill,1984 (L.A.Bill No.17 of 1984)	6 th March 1984	--
3.	The Indian Penal Code and the Code of Criminal Procedure (Tamil Nadu Amendment) Bill,1984 (L.A.Bill No.18 of 1984)	6 th March 1984	27 th April 1984.
4.	The Tamil Nadu Drugs and other Stores (Unlawfull Possession) Bill, 1984 (L.A.Bill No.19 of 1984)	10 th March 1984	---
5.	The Tamil Nadu Prohibition (Amendment) Bill,1984, (L.A.Bill No.20 of 1984)	12 th March 1984	---
6.	The Tamil Nadu cultivating Tenants (Special Provisions) Bill,1984 (L.A.Bill No.21 of 1984)	19 th March 1984	28 th April 1984
7.	The Tamil Nadu Flood Affected Areas Cultivating Tenants (Temporary Relief) Bill,1984 (L.A.Bill No.21 of 1984).	19 th March 1984	28 th April 1984

<i>Serial Number</i>	<i>Name of the Bills.</i>	<i>Date of Introduction</i>	<i>Date of Consideration and Passing</i>
(1)	(2)	(3)	(4)
8.	The Tamil Nadu General Sales Tax (Second Amendment) Bill,1984 (L.A.,Bill No.23 of 1984)	19 th March 1984	27 th April 1984
9.	The Tamil Nadu Prohibition (Second Amendment) Bill, 1984 (L.A.Bill No.24 of 1984)	19 th March 1984	---
10.	The Tamil Nadu Appropriation (Vote on Account) Bill,1984 (L.A. Bill No 25 of 1994)	19 th March 1984	28 th April 1984
11.	The TamilNadu Appropriation Bill, 1984 (L.A.Bill No.26 of 1984)	19 th March 1984	28 th April 1984
12.	The Tamil Nadu Debt Relief (Amendment) Bill, 1984 (L.A.Bill No.27 of 1984)	29 th March 1984	27 th April 1984
13.	The TamilNadu Entertainments Tax and Local Authorities Finance (Amendment) Bil, 1984 (L.A.Bill No.28 of 1984)	31 st March 1984	27 th April 1984
14.	The TamilNadu Entertainments Tax (Second Amendement) Bill, 1984. (L.A.Bill No.29 of 1984)	31 st March 1984	27 th April 1984
15.	The TamilNadu General Sales Tax (Third Amendment) Bill,1984(L.A.Bill No.30 of 1984)	31 st March 1984	27 th April 1984
16.	The TamilNadu General Sales Tax (Fourth Amendment) Bill,1984 (L.A.Bill No31 of 1984)	31 st March 1984	28 th April 1984
17.	The TamilNadu Additional Sales Tax (Amendment) Bill, 1984 (L.A.Bill No.32 of 1984)	31 st March 1984	28 th April 1984
18.	The Motor Vehicles (Tamil Nadu (Amednemet) Bill,1984 (L.A.Bill No33 of 1984)	19 th April 1984	---

<i>Serial Number</i>	<i>Name of the Bills.</i>	<i>Date of Introduction</i>	<i>Date of Consideration and Passing</i>
(1)	(2)	(3)	(4)
19.	The TamilNadu Urban Land (Ceiling and Regulation) Amendment and Validation Bill, 1984 (L.A.Bill No.34 of 1984)	25 th April 1984	----
20.	The TamilNadu Appropriation (No.2) Bill,1984 (L.A.Bill No.35 of 1984)	26 th April 1984	27 th April 1984
21.	The TamilNadu Relief Undertakings (Special Provisions) Amendment Bill,1984 (L.A.Bill No.36 of 1984)	28 th April 1984	----

(ii) The details of the Bills which were introduced during the previous sessions and meeting of the Assembly considered and passed during this Session are as follows:-

<i>Serial Number</i>	<i>Name of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and Passing</i>
(1)	(2)	(3)	(4)
1	The Tamil Nadu Cinemas (Regulation) Amendment Bill, 1984 (L.A.Bill No.2 of 1984).	18 th February 1984	22 nd and 23 rd February 1984 5 th March 1984
2	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1984 (L.A.Bill No.13 of 1984).	21 st February 1984	5 th March 1984
3	The Tamil Nadu Panchayats (Appointment of Special officers) Amendment Bill, 1984 (L.A.Bill No.4of 1984).	18 th February 1984	5 th March 1984
4	The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Amendment Bill, 1984 (L.A.Bill No.5 of 1984).	18 th February 1984	5 th March 1984

<i>Serial Number</i>	<i>Name of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and Passing</i>
(1)	(2)	(3)	(4)
5	The Tamil Nadu Panchayats (Amendment) Bill, 1984 (L.A.Bill No.6 of 1984).	18 th February 1984	5 th March 1984
6	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Bill, 1984 (L.A.Bill No.7 of 1984).	18 th February 1984	5 th and 6 th March 1984
7	The Tamil Nadu Agricultural Produce Markets and the Tamil Nadu Agricultural Produce Markets (Amendment and Special Provisions) Amendment Bill, 1984 (L.A.Bill No.15 of 1984).	22 nd February 1984	6 th March 1984
8	The Tamil Nadu Women's University Bill, 1984 (L.A.Bill No.12 of 1984).	21 st February 1984	6 th March 1984
9	The Tamil Nadu Payment of Salaries (Amendment) Bill, 1984 (L.A.Bill No.1 of 1984).	18 th February 1984	6 th March 1984
10	The Tamil Nadu Stage Carriages and Contract Carriages (Acquisition) Amendment Bill, 1984 (L.A.Bill No.10 of 1984).	20 th February 1984	6 th and 7 th March 1984
11	The Madras City Police and the Tamil Nadu District Police (Amendment) Bill, 1983 (L.A.Bill No 40 of 1983).	26 th October 1984	7 th March 1984
12	The Tamil Nadu General Sales Tax (Amendment) Bill, 1984 (L.A.Bill No.11 of 1984).	21 st February 1984	7 th March 1984

XIII. MOTIONS UNDER RULE 181 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

The following Motions under Rule 181 of the Tamil Nadu Legislative Assembly Rules were moved during the period:-

(1) On the 5th March 1984, Thiru P.Ponnurangam moved-

“That this House disapproved the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1983 (Tamil Nadu Ordinance No.15 of 1983) promulgated by the Governor on 8th December 1983”.

The Motion was put to vote of the House and declared lost.

(2) On the 6th March 1984, Thiru P.Ponnurangam moved-

“That this House disapproves the Tamil Nadu Stage Carriages and contract Carriages (Acquisition) Amendment Ordinance, 1984 (Tamil Nadu Ordinance No.4 of 1984) promulgated by the Governor on the 28th January 1984”.

The Motion was put to vote of the House on 7th March 1984 and declared lost.

(3) On the 7th March 1984, Thiru A.Rahman Khan moved-

“That this House disapproves the Madras City Police and the Tamil Nadu District Police (Second Amendment) Ordinance, 1983 (Tamil Nadu Ordinance No.16 of 1983) promulgated by the Governor on 16th December 1983”.

The motion was deemed to have been withdrawn as the Member was not in his seat.

XIV. GOVERNMENT RESOLUTIONS.

On the 7th March 1984, Hon. Thiru S.N.RAJENDRAN, Minister for Environmental Pollution Control moved the following resolution:-

“Whereas in pursuance of resolutions passed under clause (1) of the Article 52 of the Constitution of India, by all the Houses of the Legislatures of States Asam, Bihar, Gujarat, Haaryana, Himachal Pradeh, Jammu and Kashmir, Karnataka, Kerala, Madhya Pradesh, Rajasthan, Tirupura and West Bengal to the effect that the matters relating to prevention and control of water pollution and maintenance or restoration of wholesomeness of water should be regulated in those States by Parliament by law, Parliament has enacted the water (Prevention and Control of Pollution Act, 1974 (Central Act 6 of 1974)

And whereas in pursuance of a resolution passed under clause (1) Of article 252 of the Constitution of India by both Houses of the Tamil Nadu Legislature, the said Water (Prevention and Control of pollution) Act, 1974 Central Act 6 of 1974) had been adopted in the State of Tamil Nadu and the same had come into force in the State of Tamil Nadu with effect from the 31st August 1981;

And whereas in pursuance of clause (1) of Article 252 of the Constitution and which clause(2) thereof resolutions have been passed by the Legislative Assembly of the States of

Assam, Haryana and West Bengal to the effect that the said Act should be amended by an Act of Parliament for certain purposes;

And whereas by virtue of the said resolution; Parliament has enacted the water (Prevention and Control of Pollution) Amendment Act, 1978 (Central Act 44 of 1978).

And whereas it is considered necessary to adopt the amendments made to the Water (Prevention and Control of Pollution) Act, 1974 by the Water (Prevention and Control of Pollution) Amendment Act, 1978 in the State of Tamil Nadu;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 252 of the Constitution read with clause (2) thereof, this Assembly hereby resolves that the amendments made to the Water (Prevention and Control of Pollution) Act, 1974 (Central At 6 of 1974), by the Water (Prevention and Control of Pollution) Amendment Act, 1978 (Central Act 44 of 1978) be adopted in the State of Tamil Nadu”.

Thiruvalluvar N.Varadarajan, T.K. Nallappan and P.S. Thiruvengadam took part in the discussioun.

Hon.Thiru S.N. Rajendran, Minister for Environmental Pollution Control replied to the debate.

The Resolution was then put to vote of the house and adopted.

(1) On the 7th March 1984, Hon Thiru S.N.Rajendran, Minister for Environmental Pollution Control replied to the debate.

The Resolution was then put to vote of the house and adopted.

(1) On the 7th March 1984, Hon. Thiru S. RAMACHANDRAN, Minister for Electricity, moved the following Resolution:-

“In the context of the continuing power deficit in Tamil Nadu, this House notes with deep concern, that the Government of India is continuing despite several representatives from the Government of Tamil Nadu to adhere to its formula evolved in 1978 with regard to allocation of power to the States from central sector power stations. This House considers the formula irrational, as it reduces the allocation to power-deficit States which can absorb the power and allots power to power-surplus States which do not need the allocation. This House resolves to request the Government of India to adopt rational principles by allocating the power of the Central Sector Power Stations to the States in proportion to the individual States.

This House also expresses its concern over the Government of India adopting its formula in the case of Neyveli Second Thermal Station and in more making a firm commitment regarding the supply of the entire power form Madras Atomic Power Plant Unit I to Tamil Nadu. This House resolves to request the Government of India to allocate the entire power from the Neyveli Second Power Thermal Station and Madras Atomic Power Project Unit I to Tamil Nadu, only as the power planning in Tamil Nadu for the past two decades is based on the assumption, fostered by the Government of India at various stages; of such full allocation”.

Thiruvallargal S.Sivasamy, N.Varadarajan and K.P. Palaniappan took part in the discussion.

Hon. Thiru S. Ramachandran, Minister for Electricity replied to the debate.

The Resolution was then put to vote of the House and adopted.

(1) On the 28th April 1984, Hon. Thiru S.D. SOMASUNDARAM, Minister for Revenue, moved the following Resolution:-

“Whereas by a resolution passed by both Houses of the then Madras Legislature in pursuance of clause(1) of Article 252 of the Constitution, state duty in respect of agricultural land is now regulated in the State of Tamil Nadu by the Estate Duty Act,1953 (Central Act 34 of 1953), as passed by parliament;

And whereas it appears to this Assembly to be desirable that the Estate Duty Act,1953 (Central Act 34 of 1953), shall cease to apply to the levy state duty in respect of agricultural land situate in the State of Tamil Nadu and for this purpose necessary amendments should be made in the said Act;

And whereas it appears to this Assembly that the Act aforesaid should further amended to provide for the following matters, namely:-

- (i) to omit the provisions of the said Act relating to aggregation of Agricultural land with other property for the purpose of determining the rate estate duty.
- (ii) To amend sub-section (3) of section 85 of the Act relating relaying rules before both Houses of Parliament so as to bring it in conformity with the model rule laying formula as approved by the Committees subordinate Legislation of both House of Parliament:

Now, therefore this Assembly hereby resolves, in pursuance of Article 252 the Constitution, that the Estate Duty Act, 1953 (Central Act 34 of), may be amended by Parliament to provide for the aforesaid matters”.

The Resolution was put to vote of the House and adopted.

XV. GOVERNMENT MOTIONS.

(1) On the 20th March, 1984 Hon. Thiru S.D. SOMASUNDARAM, Minister for Revenue moved the following motion:-

“That the Statements made in the Floor of the Houses on 8th March 1984 and 12th March 1984 on the damages caused by the flood in Ramanathapuram Madurai and Tirunelveli Districts and on the relief works given to the public, be taken up for discussion”

The above motion was talked out.

(2) On the 31st March 1984, Hon. Leader of the House (Minister for Finance) moved the following motion under Rule 30(3) of the Tamil Nadu Legislative Assembly Rules:-

“That item No.1 Tamil Nadu Entertainments Tax (Second Amendment) 1984 in item No.III. Government Bills (introduction) in today’s Agenda taken up for after the Tamil Nadu Entertainments Tax and Local Authorities (Amendment) Bill, 1984 is taken up”.

The motion was put and carried.

(3) On the 31st March 1984, Hon. Leader of the House (Minister for Finance) moved the following motion:-

“That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules the House be adjourned to meet again at 10.00 A.M. on the 9th April 1984”.

The motion was put and carried.

(4) Election of three Members to the Tamil Nadu Land Improvement Board- on the 10th April 1984, Hon. Thiru K.KALIMUTHU, Minister for Agriculture moved the following motion:-

“Whereas the following Members.

1. Thiru P.M. Thangavelraj
2. Thiru S. Ramalingam
3. Thiru K.R. Ganapathy

Were elected by the Legislative Assembly under clause (f) of sub-section (2) of section 8 of the Tamil Nadu Land Improvement Schemes Act, 1959 (Tamil Nadu Act 31 of 1959), as Members of the Tamil Nadu Land Improvement Board to fill the vacancies in the Office of the Members of the Board, reconstituted by the Government in their Order Ms.No.645, Agriculture, dated 24th March 1981.

And whereas the term of office of the Members, referred to in clause (f) of sub-section (2) of the said section, expired on 23rd March 1984.

Now, therefore, in pursuance of clause(f) of sub-section(2) of section 8 of the Tamil Nadu Land Improvement Act,1959 (Tamil Nadu Act 31 of 1959) this House do proceed on a date to be fixed by the Hon. Speaker to elect three Members of the Legislative Assembly to be the Members of the said Board”.

The Motion was put and carried.

(5) On the 10th April 1984, Hon. Minister for Dairy Development moved that Rule 31 of the Tamil Nadu Legislative Assembly Rules relating to times for question hour be suspended on tomorrow the 11th April 1984, and that House do resolve to transact the discussion and voting of Demands for Grants for the year 1984-85.

The Motion was put and carried.

(6) Election of Sixteen Members to the Committee on Estimates- On the 18th April 1984, Hon. V.R.Nedunchezhiyan, Minister for Finance moved the following motion:-

“That with references to Rule 210 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect sixteen Members to be Members of the Committee on Estimates for the year 1984-85”.

The Motion was put to vote and carried.

(7) Election of Sixteen Members to the Committee on Public Accounts –On the 18th April, 1984, Hon. Dr.V.R.Nedunchezhiyan, Minister for Finance moved the following motion:-

“That with reference to Rule 222 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker, to elect sixteen Members to be Members of the Committee on Public Accounts for the year 1984-85”.

The Motion was put to vote and carried.

(8) Election of Sixteen Members to the Committee on Public Undertakings- On the 18th April, 1984, Hon. Dr.V.R.Nedunchezhiyan, Minister for Finance moved the following motion:-

That with reference to Rule 235 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker, elect sixteen Members to be Members of the Committee on Public Under takings for the year 1984-85”.

The Motion was put to vote and carried

(9) Election of Fourteen Members to the Committee on Privileges.- On the 18th April, 1984, Hon. . Dr.V.R.Nedunchezhiyan, Minister for Finance moved the following motion:-

That with reference to Rule 245 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker, elect sixteen Members to be Members of the Committee on Public Under takings for the year 1984-85”.

The Motion was put to vote and carried

(10) Election of Thirteen Members to the House Committee.- On the 18th April, 1984, Hon. . Dr.V.R.Nedunchezhiyan, Minister for Finance moved the following motion:-

That with reference to Rule 288 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker, elect sixteen Members to be Members of the House Committee for the financial year 1984-85”.

The Motion was put to vote and carried

(11).On the 27th April, 1984, Hon. The Leader of the House (Minister for Finance) moved the following motion under the Rule 30(3) of the Tamil Nadu Legislative Assembly Rules:-

“That under item NO.IV Government Bills –Consideration No. (11) the Tamil Nadu Debt Relief (Amendment) Bill, 1984 (L.A.Bill No.27 of 1984) in today’s agenda be taken up after.

No. (2) The Indian Penal Code and the Code of Criminal Procedure (Tamil Nadu Amendment) Bill, 1984 (L.A.Bill No.18 of 1984) is taken”.

The motion was put and carried.

(12) On the 28th April 1984, Hon. The Leader of the House (Minister for Finance) moved the following motion:-

“That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules the House be adjourned sine die”.

The Motion was put and carried.

XVI. PRIVILEGE MATTERS

(1) On the 5th March 1984 Hon. Speaker ruled that the matter of privileges raised against the Tamil Daily ‘Dinamalar’ on 23rd February 1984 by Thiru R.Krishanan may be dropped, in view of the regret expressed by the daily in its issue dated 24th February 1984 Hon. Speaker further ruled that the press should avoid publishing caricature degrading the dignity of the House as well as its members.

(1) On the 26th April 1984, Thiru N.V.N. Somu raised a matter of privilege against the Hon. Minister for Labour in regard to the alleged wrong information given by him on 23rd April 1984 relating to a writ petition in the course of discussion on the ‘Housing Demand’. After hearing Thiru N.V.N. Somu, Hon. Deputy Speaker ruled that there was no prima facie case of breach of privileges involved in the matter referred to above.

XVII. EXPULSION OF TWO MEMBERS FROM THE HOUSE

(1) On the 16th March 1984, Hon. Deputy Speaker ordered Thiru P.Ponnurangam to leave out of the House as he was burning some papers within the House. On his refusal to leave out of the House, he was bodily removed by the watch and ward staff as ordered by the Hon. Deputy Speaker. Hon. Deputy Speaker also named Thiru Duraimurugan to leave out of the House as the Member did not express any regret for his behaviour in the House. Then the Member left the House.

XVIII. RULING GIVEN BY HON. SPEAKER.

On the 18th April 1984 Hon. Speaker gave the following -

பேரவையில் நேற்று நடந்த விரும்பத்தகாத நிகழ்ச்சியினையொட்டி, அனைத்துக் கட்சிகளின் தலைவர்களோடும் கலந்து ஆலோசித்து, எனது தீர்ப்பை வழங்குவதாக அறிவித்திருந்தேன்.

அதன்படி நேற்று மாலை அனைத்துக் கட்சிகளின் தலைவர்களுடன் கலந்துரையாடல் நடத்தினேன். பேரவையில், அவையின் மரபு, ஒழுங்கு, விதிமுறைகள், கட்டுப்பாடு ஆகியவற்றை மீறிய வகையில் சொல்லத்தகாத சொற்களைப் பயன்படுத்துவது, செய்யத் தகாத செயல்களில் ஈடுபடுவது போன்ற நிகழ்ச்சிகள் வேதனைக்கும் வருத்தத்திற்கும் உரியன என்று எல்லோரும் ஒருமித்த முறையில் கவலையைத் தெரிவித்தனர். இவைபோன்ற நிகழ்ச்சிகள் பாராளுமன்ற நடைமுறைப் பண்புக்கு ஒவ்வாதன என்பதும், இவை மிகவும் கண்டிக்கத்தக்கதென என்பதும் எல்லோராலும் ஒப்புக் கொள்ளப்பட்டன.

பேரவையில் மாண்புமிகு உறுப்பினர்கள் அனைவராலும் எடுத்து துவக்கப்படும் வாதங்கள் உண்மையானவையாகவும், கண்ணிமிக்கவனமாகவும், பொருள் செறிந்தனவாகவும் ஒளியுடன் கூடியனவாகவும் இருக்கவேண்டுமேயல்லாமல் காரசாரமானவையாகவும், குடு குறைந்தனவையாகவும் இருக்கக் கூடாது என்பது பாராளுமன்ற மரபு ஆகும். இந்த விதி எல்லாத் தரப்பினராலும் கடைப்பிடிக்கப்பட வேண்டிய ஒன்றாகும்.

நேற்று, மாண்புமிகு உறுப்பினர் தாமரைக்கனி அவர்கள் ஆளுங்கட்சிப் பக்கத்திலிருந்து மேஜையைக் கடந்து எதிர்ப்பத்திற்குப் போய் மற்றொரு உறுப்பினரைத் தாக்கச் சென்றது தகாத செயலாகும். பேரவையில் ஒருவர் பேசுவதை மற்றொருவர் மறுத்துக் கூறலாமேயன்றி, உறுப்பினர் அவையினுடைய மதிப்பு, கண்ணியம், பாதிக்கப்படும் வகையில் வன்முறையில் ஈடுபடுவது முறையாகாது. மேலும், பாராளுமன்ற பண்பாட்டுக்கும், நடைமுறைகளுக்கும் ஒவ்வாதது ஆகும். இது கண்டிக்கப்படவேண்டிய ஒன்று, அண்மையில் கூட்டத் தொடரில் எதிர்க்கட்சிகளின் வரிவையிலுள்ள இரு உறுப்பினர்கள் தகாத முறையில் பாராளுமன்றப் பண்பாட்டு நடைமுறைக்கு மாறாக நடந்துக்கொண்டதற்காக அவர்களை அவையிலிருந்து விலக்கப்பெற்று ஒரு நாள் வெளியேற்றப்பட்டனர், என்பதை அவையினர் அறிவர், எனவே தகாத முறையில் வன்முறையில் ஈடுபட்ட மாண்புமிகு உறுப்பினர் திரு. தாமரைக்கனி அவர்களின் செயலுக்காக, அவரைத் தண்டிக்கும் வகையில், அவர் இன்று பேரவையின் நிகழ்ச்சியில் கலந்துகொள்ளாத வகையில், அவரை அவையிலிருந்து தற்காலிகமாக இன்று நீக்கி வைக்கிறேன். அதாவது இன்று மட்டும் “சஸ்பென்ட்” செய்கிறேன்.

மேலும் இந்த மாதிரியான செயலுக்குத் தூண்டுகோலாக இருந்தது உறுப்பினர் ஒருவர் பேசிய தகாத சொற்கள் என்று ஒருவரால் கூறப்பட்டது. அவ்வாறு தகாத சொற்கள் பயன்படுத்தப்பட்டிருப்பின், அது வருந்தத்தக்கதும், கண்டிக்கப்படவேண்டியதும் ஆகும்.

உறுப்பினர்கள் அவையில் பேசும் பொழுது அரசியல் ரீதியாக எவ்வளவு கடுமையாக வேண்டுமென்றாலும் தங்கள் வாதங்களை எடுத்து வைக்க உரிமை உண்டு. ஆனால், உறுப்பினர்கள் குற்றச்சாட்டுக்களைக் கூறும்போது அல்லது வெளிநடப்புச் செய்யும் பொழுது பயன்படுத்துகின்ற தகாத தரக்குறைவான வார்த்தைகள் எல்லாம் உறுப்பினர் மீது நடவடிக்கையின்றி அவ்வப்போது அவை நடவடிக்கைக் குறிப்பிலிருந்து நீக்கப்பெறுபதால் சில உறுப்பினர்கள் இம்முறையைப் பயன்படுத்துகிறார்கள் என்றும் கருத்து தெரிவிக்கப்பட்டது. எனவே இம்மாதிரி உறுப்பினர்கள் ஒருவருக்கொருவர் தகாத, தரக்குறைவான முறையில் வார்த்தைகளை விவாதத்தில் அல்லது வெளிநடப்புச் செய்யும்போது பயன்படுத்தினால் அல்லது அவைத் தலைவரின் ஆணைக்கு கட்டுப்படாமல் செயல்படின் அவ்வாறு செயல்படும் உறுப்பினர்கள் எவராக இருப்பினும் அவர் மீது கண்டிப்பான நடவடிக்கை எடுத்துக் கொள்ளவேண்டுமென்றும் கூட்டத்தில் கருத்து தெரிவிக்கப்பட்டது.

எனவே, உறுப்பினர்கள், இம்மாதிரி, பாராளுமன்ற முறையைப் புறக்கணித்து, அத்துமீறி அவையில் பேசினாலும், பேரவைத் தலைமைக்குக் கட்டுப்படாது பேரவையல் தகாத முறையில் நடந்து கொண்டாலும், அவர்கள் மீது கடுமையான நடவடிக்கை எடுக்கப்படும் என்று உறுப்பினர்களுக்கு எச்சரிக்கை செய்கிறேன். இனிமேல் இதுமாதிரியான நிகழ்ச்சிகள் நடைபெறாது இருக்க எல்லாக் கட்சித் தலைவர்களுடைய ஒத்துழைப்பையும் தலைதாழ்த்தி வேண்டி அமைகிறேன்,” வணக்கம்.

XIX. PRESENTATION OF COMMITTEE REPORTS.

<i>Serial Number</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
1	Thirty-Third Report of the Committee on Public Undertakings.	23 rd March 1984
2	Thirty-Fourth Report of the Committee on Public Undertakings.	23 rd March 1984
3	Thirty-Fifth Report of the Committee on Public Undertakings.	23 rd March 1984
4	Thirty-Sixth Report of the Committee on Public Undertakings.	23 rd March 1984
5	Report of the Committee on Privileges.	28 th March 1984
6	Thirty-Seventh Report of the Committee on Public Undertakings.	30 th March 1984
7	Thirty-Eighth Report of the Committee on Public Undertakings.	30 th March 1984
8	Thirty-Ninth Report of the Committee on Public Undertakings.	30 th March 1984
9	Fortieth Report of the Committee on Public Undertakings.	30 th March 1984
10	Seventh Report of the Committee on Government Assurances.	12 th April 1984
11	Twenty-Fourth Report of the Committee on Public Accounts	18 th April 1984
2	Twenty-Fifth Report of the Committee on Public Accounts.	18 th April 1984
13	Fifth Report of the Committee on Public Delegated Legislation.	25 th April 1984
14	Forty-First Report of the Committee on Public Undertakings.	27 th April 1984
15	Forty-Second Report of the Committee on Public Under takings.	27 th April 1984

<i>Serial Number</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
(1)	(2)	(3)
16	Forty-Third Report of the Committee on Public Under takings.	27 th April 1984
17	Twenty-Second Report of the Committee on Estimates.	27 th April 1984
18	Twenty-Third Report of the Committee on Estimates.	27 th April 1984
19	Twenty-Fourth Report of the Committee on Estimates.	27 th April 1984
20	Twenty-Sixth Report of the Committee on Public Accounts.	28 th April 1984
21	Twenty-Seventh Report of the Committee on Public Accounts	28 th April 1984
22	Twenty-Eighth Report of the Committee on Public Accounts	28 th April 1984
23	Twenty-Ninth Report of the Committee on Public Accounts	28 th April 1984
24	Thirtieth Report of the Committee on Public Accounts	28 th April 1984
25	Thirty-First Report of the Committee on Public Accounts	28 th April 1984
26	Report of the Committee on Privileges.	28 th April 1984

XX. ELECTION TO THE TAMIL NADU LAND IMPROVEMENT BOARD.

On the 19th April 1984, Hon. Speaker announced to the House that Thiru M.Thangamani, Dr. K.Samarasam and Thiru Anbil P.Dharmalingam were elected to the Tamil Nadu Land Improvement Board with reference to announcement on the 10th April 1984.

XXI. CONSTITUTION OF COMMITTEES.

The following Committee were constituted for the year 1984-85 on the dates noted against each:-

1	Committee on Estimates	30 th April 1984
2	Committee on Public Accounts	30 th April 1984
3	Committee on Public Undertakings	30 th April 1984
4	Committee of Privilege	30 th April 1984
5	House Committee	30 th April 1984
6	Business Advisory Committee	30 th April 1984
7	Committee on Delegated Legislation	30 th April 1984
8	Committee on Government Assurances.	30 th April 1984

The term of the Rules Committee constituted for the year 1983-84, on 22nd April 1983 was extended for the year 1984-85 also.

The names of the Members of the above Committees along with the names of Associate Members of the Tamil Nadu Legislative Council are given in Appendix I.

XXII. SPECIAL REFERENCE

On the 9th April 1984 Hon.Speaker on behalf of the Tamil Nadu Legislative Assembly and himself congratulates Indian Consmanaut Rakesh Sharma, for his pioneering effort as the first Indian in space through the Russian Space-ship 'Soyuz-DII' and commended that it was a proud moment for the Indian space Technology and the Joint Indo-U.S.S.R. efforts.

XXIII. RETURN OF ASSESTS.

Returns of Assets of 14 Members of the Tamil Nadu Legislative Assembly as on 31st March 1983 were placed on the Table of the House on 28th April 1984.

XXIV.PAPERS PLACED ON THE TABLE OF THE HOUSE.

During the period 256 papers were placed on the Table of the House details of which are given below:-

A.	Statutory Rules and Orders	75
B.	Reports, Notification and Other Papers	<u>181</u>
	Total	<u>256</u>

APPENDIX**BUSINESS ADVISORY COMMITTEE
(Constituted on 30th April, 1984)**

CHAIRMAN.

1. HON. THIRU. K. RAJARAM,
Speaker

MEMBER.

2. HON. DR. M. G. RAMACHANDRAN,
Chief Minister.
3. HON. DR. V. R. NEDUNCHEZHIAN,
Leader of the House
4. HON. THIRU S. RAMACHANDRAN,
Minister for Electricity.
5. HON. THIRU P. H. PANDIAN,
Deputy Speaker.
6. HON. THIRU K. S. G. HAJA SHAREEF,
Leader of the Opposition
7. Thiru Thiruppur R. Manimaran,
Chief Government Whip.
8. Thiru N. S. V. Chitthan
9. Thiru Anbil Dharmalingam
10. Thiru S. Balan
11. Thiru N. Sankaraiah.
12. Thiru S. Alagarsamy.
13. Thiru S. Andi Thevar.
14. Thiru R. Navaneethakrishna Pandian.
15. Thiru P. Mohamed Ismail.
16. Thiru P. Nedumaran.

RULES COMMITTEE
(Constituted on 22nd April, 1983)

CHAIRMAN.

1. HON. THIRU K. RAJARAM,
Speaker.

MEMBERS.

2. HON.DR. V.R. NEDUNCHEZHIAN,
Leader of the House.
3. HON. THIRU C. PONNAIYAN,
Minister for Law and Industries.
4. HON. THIRU P.H. PANDIYAN
Deputy Speaker.
5. Thiru Thiruppur R. Manimaran, Chief Government Whip.
6. Thiru L. Balaraman.
7. Thiru Taondamuthur M.Chinnaraj.
8. Thiru Durai Ramasamy
9. Thiru Anoor P.G. Jagadeesan
10. Thiru K.Kuppusamy
11. Thiru P.Mohammed Ismail
12. Thiru K.P. Palaniappan
13. Thiru N. Palanivel
14. Thiru M.A. Rajkumar
15. Thiru O.Subramanian
16. Thiru P.S. Thiruvengadam.
17. Thiru P. Uthirapathi

**COMMITTEE OF PRIVILEGES
(Constituted on 30th April, 1984)**

CHAIRMAN.

1. HON. THIRU P.H. PANDIAN,
Deputy Speaker Ex-Officio.

MEMBERS.

2. HON. DR. V.R.NEDUNCHEZHIAN,
Leader of the House-Ex-Officio.
3. HON. THIRU K.S.G. HAJA SHAREEF,
Leader of the Opposition-Ex-Officio.
4. Thiru T.Arumugam
5. Thiru P.Durairaj
6. Thiru K. Gopalakrishnan
7. Thiru J. Hemachandran
8. Thiru R. Karuppaiah
9. Thiru M.S. Manickam
10. Thiru S. Muthukrishnan
11. Thiru K.P.Palaniappan
12. Thiru M.A. Rajkumar
13. Thiru T. Rajkumar
14. Thirumathi T. Rajambal.
15. Thiru O. Subramanian
16. Thiru R. Thamaraiikkani
17. Thiru S.D. Ugamchand
18. Thiru P.Venkatasubramanian.

COMMITTEE ON ESTIMATES
(Constituted on 30th April 1984)

CHAIRMAN

1. THIRU M.CHINNARAJ
HON. DR. V.R. NEDUNCHEZHIAN, Minister for Finance-Ex-Officio.

MEMBERS

2. Thiru N. Sankaraiah,
Chairman Committee on Public Accounts Ex-Officio.
3. Thiru a. Vellaisamy,
Chairman Committee on Public Undertakings Ex-Officio
4. Thiru M.Arumugam
5. Thiru S. Balan
6. Thiru R.T. Gopalan
7. Thiru N. Kulasekarapandian
8. Thiru N. Kuppusamy
9. Thiru K.P. Nachimuthu
10. Thiru K.Narayanaswamy
11. Thiru S. Palanisamy
12. Thiru N. Palanivel
13. Thiru K.Paramalai
14. Thiru.R. Periyasamy
15. Thiru R. Shanmugam
16. Thiru M.Sivaperuman
17. Thiru D.Venugopal
18. Thiru M. Vincent
19. Thiru P. Angamuthu
20. Dr. T.R. Janarthanan
21. Thiru C.R. Lakshmikanthan
22. Thiru K. Meenkshisundaram
23. Thiru Nellai Balaji

COMMITTEE ON PUBLIC ACCOUNTS
(Constituted on 30th April 1984)

CHAIRMAN

1. Thiru N.Sankaraiah.

MEMBERS.

2. Hon. Dr. V.R. Nedunchezhiyan,
Minister for Finance, Ex-officio.
3. Thiru M.Chinnaraj,
Chairman, Committee on Estimate, Ex-officio.
4. Thiru A.Vellaisamy,
Chairman, Committee on Public Undertaking Ex-Officio.
5. Thiru S,Andi Thevar.
6. Thiru M.Annadasan
7. Thiru M.Appadurai
8. Thiru Durai Murugan
9. Thiru V.R. Jayaraman
10. Thiru G.Krishnaraj
11. Thiru R. Muthiah.
12. Thiru N. Perumal.
13. Thiru D. Purushothaman.
14. Thiru Dr.K.P. Ramalingam
15. Thiru S.Semmalai
16. Thiru S.Sivaprakasam
17. Dr. K. Sourirajan
18. Thiru P.M. Thangavelraj
19. Thiru T.Veerawamy.

MEMBERS FROM LEGISLATIVE COUNCIL.

20. Thiru A.J. Doss
21. Thiru R.Ganesan
22. Thiru E. Mathusudanan.
23. Thiru A. Mayilswamy
24. Thiru R.D. Seethapathy.

COMMITTEE ON PUBLIC UNDERTAKINGS
(Constituted on 30th April 1984)

CHAIRMAN.

1. Thiru A. Vellaisamy.

MEMBERS.

2. Thiru M.Chinnaraj, Chairman, Committee on Estimates, Ex.Officio.
3. Thiru Salem M.Arumugam
4. Thiru G. Chokalingam
5. Thiru Annor P.G.Jagadeesan
6. Thiru R. Karuappiah
7. Thiru C.Palanimuthu
8. Thiru S.Pattabiraman
9. Thiru A. Rahaman Khan
10. Thiru T. Samikannu
11. Thiru V.Sathiyamoorthy
12. Thiru S.Sivasamy
13. Thiru K.Soundararajan
14. Thiru K.M.S.Subramaninan
15. Thiru P.Theertha Raman
16. Thiru P. Thirumaran
17. Thiru N. Varadarajan.

MEMBERS FROM LEGISLATIVE COUNCIL.

18. Thirumathi V.Jayalakshmi
19. Thiru C.R. Kolappa
20. Kavignar Muthulingam
21. Thiru C.Ramalingam
22. Thiru M.C. Sankaralingam

COMMITTEE ON DELEGATED LEGISLATION
(Constituted on 30th April 1984)

CHAIRMAN.

1. Thiru C.Gopal
2. Thiru S. Alagarwamy.
3. Thiru M.Andi Ambalam
4. Thiru Babu Janarthananam
5. Thiru Sivakasi V. Balakrishnan
6. Thiru V.P.Balasubramanian.
7. Thiru P.Dhanapal
8. Thiru R. Krishnan
9. Thiru P. Mohammed Ismail
10. Thiru R.K. Perumal
11. Dr. K. Samarasam
12. Thiru A.C.Shanmugam.

MEMBERS FROM LEGISLATIVE COUNCIL.

13. Thiru V.V.V.Anandam
14. Selvi Leelavathi.
15. Thiru P. Manickam
16. Thiru M. Masilamani
17. Thiru E.V.A.Vallimuthu

HOUSE COMMITTEE
(Constituted on 30th April 1984)

CHAIRMAN.

1. Hon. Thiru P.H. Pandian, Deputy Speaker.

MEMBERS

2. Thiru R. Amirtharaj
3. Thiru T.Anbazhagan
4. Thiru V.Balakrishnan
5. Thiru C.Ganesan
6. Thiru I. Ganesan
7. ThiruS. Jagathrakshakan
8. Thiru M.Kannan
9. Thiru A.T. Karuppaiah
10. Thiru Kovaithambi
11. Thiru Thiruppur R. Manimaran
12. Thiru R.S. Muirathinam.
13. Thiru P.M. Narasimhan
14. Thiru Pammal Nallathambi
15. Thiru S. Ramalingam
16. Thiru T. Ramasamy.
17. Thiru K. Sattanathakarayalar.

COMMITTEE ON GOVERNMENT ASSURANCES
(Constituted on 30th April 1984)

CHAIRMAN.

1. Thiru G. Moorthy

MEMBERS.

2. Thiru K.R. Chinnarasu
3. Thiru K. Hutchi
4. Thiru C.Kuppusamy
5. Thiru T.K. Nallappan
6. Thiru A.Periyasamy
7. Thiru K.Rangasamy
8. Thiru M.Sellamuthu
9. Thiru A.M.Sethuraman
10. Thiru R. Sundaramurthy
11. Thiru P.S. Thiruvengadam
12. Thiru R. Thavasi.
